



The Orissa Gazette

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 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

HOME, REVENUE AND FINANCE DEPARTMENT.

NOTIFICATIONS.

The 24th January 1939.

No. 246-C.—The following notifications by the Government of Bengal are republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

HOME DEPARTMENT.

The 20th December 1938.

No. 14326-P.—In exercise of the power conferred by section 19 of the Indian Press (Emergency Powers) Act, 1931 (XXIII of 1931), the Governor is pleased to declare all copies, wherever found, of a book in Telugu entitled "Moplah Tirugubatu", printed by Vasa Suryanarayana Sastri at the Sriinivasa Press, No. 70, 8th Ward, Rajahmundry, and published by Tummala Venkataramiah from Rajahmundry, to be forfeited to His Majesty on the ground that it appears to the Governor that the said book contains words of the nature described in clauses (b), (d) and (f) of sub-section (1) of section 4 of the said Act, that is to say, words

which directly or indirectly express approval of any offence of murder and which tend directly or indirectly to bring into hatred and contempt the Government established by law in British India and to excite disaffection towards the said Government, and to incite persons to interfere with the maintenance of law and order and to commit an offence.

HOME DEPARTMENT.

POLITICAL.

The 9th January 1939.

No. 124-P.—Government notification no. 11112-Pub., dated the 12th June 1935, published at page 1039 of Part 1 of the *Calcutta Gazette*, dated the 20th June 1935, declaring a book in Bengali entitled "Samyabader Gorar Katha", by Bijoy Lal Chatterjee, printed by Abinash Chandra Sarkar at the Classic Press, 21, Patuatola Lane, Calcutta, and published by Manmatho Nath Biswas from the Atmasakti Library at 15, College Square, Calcutta, to be forfeited to His Majesty, under section 19 of the Indian Press (Emergency Powers) Act, 1931 (XXIII of 1931), is hereby cancelled.

By order of the Governor,

H. J. TWYNAM,

Secy. to the Govt. of Bengal.

The 25th January 1939.

No. 633-F.—The following notification, issued by the Government of India in the Finance Department, is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

The 29th October 1938.

No. D. 7340-F.—In exercise of the powers conferred by sub-section (1) of section 10 of the Indian Coinage Act, 1906 (III of 1906) and in supersession of the notification of the Government of India in the Finance Department no. 7258-F., dated the 6th December 1911, and clause 3 of the notification of the Government of India in the Finance Department no. 761-F., dated the 22nd March 1918, the Central Government is pleased to direct as follows, namely:—

On and after the 1st of November 1938—

- (1) All coins under the said Act shall bear on the obverse the crowned effigy of His Majesty King George VI and the inscription, George VI King Emperor,
- (2) All silver coins under the said Act shall bear on the reverse the word "India" and the year of coinage with the designation of coins with English above and in Person below,
- (3) All nickel pieces coined under the said Act shall bear on the reverse their designation in English, Urdu, Nagri, Bengali, Telugu with the word "India" and the year of coinage,

- (4) All bronze coins coined under the said Act shall bear on the reverse the designation of the coin in English over the word "India" and the year of coinage surrounded by a wreath.

A. J. RAISMAN,

Secy. to the Govt. of India.

LAW, COMMERCE AND LABOUR DEPARTMENT.

NOTIFICATION.

The 20th January 1939.

No. 436—M.C-8/39-Com.—The following notification, issued by the Government of India, Commerce Department, is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

IMPORT AND EXPORT REGULATION.

New Delhi, the 24th December 1938.

No. 250 (3) Tr. (I. E. R.)/38.—In pursuance of clause (a) of sub-section (1) of section 22 of the Indian Rubber Control Act, 1934 (XXVIII of 1934), and in supersession of the notification of the Government of India in the Department of Commerce, No. 318 (1)-Tr. (I. E. R.)-(A.), dated the 26th December 1936, the Central Government is pleased to direct that, with effect from the 1st January 1939, the rate of license fee for every export licence issued by the Indian Rubber Licensing Committee shall be four annas per hundred pounds of rubber covered by such licence.

H. DOW,

Secy. to the Govt. of India.